

By Email

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/2102/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. Khound,  
District and Sessions Judge,  
Golaghat.

Dated Guwahati the 22<sup>nd</sup> April, 2019.

Sub: **Casual leave, Restricted holiday along with station leave permission.**

Ref:- Your letter No. DJ(G) 4196(A)/2019 dated 08.04.2019

Sir,

With reference to the above, I am directed to inform you that your prayer for 1(one) day Restricted holiday on 17.04.2019 and casual leave on 18.04.2019 along with station leave permission, by your official vehicle, at your own cost, w.e.f. the morning of 13.04.2019 till the morning of 20.04.2019, has been granted/rejected. The Additional District and Sessions Judge, Golaghat and in his absence the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

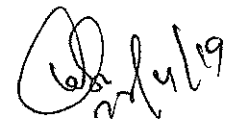
Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-66/1996/2103 / dated 22.04.19

Copy to.

- ✓ I. The Systems Analyst, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

